

The leave is granted. Under Rule 61, the Adjournment Motion shall be taken up at 1600 hours or at an earlier hour if the Speaker after considering the state of business of the House so directs.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, only request is, let it start immediately. We are not opposed to it. It should be completed before the Private Members Business starts.

SHRI VASANT SATHE: Yes, We agree.

MR. SPEAKER: Yes, we can take it up immediately after laying the papers on the Table of the House.

SHRI P. UPENDRA: Sir, as per rules at least fifty Members should rise in support of the Motion.

MR. SPEAKER: Yes, that is in case the leave is opposed. I asked whether the leave was opposed. But the leave was not opposed. That is the point.

SHRI P. UPENDRA: Even then: fifty Members have to rise.

MR. SPEAKER: If the leave is not opposed, the leave is granted and under Rule 61 the Adjournment Motion has to be taken up.

I now allow the Ministers to lay the Papers on the Table of the House.

12.27 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report of and Review on Indian Institute of Foreign Trade New Delhi for 1988-89 and a statement regarding delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): Sir, on behalf of

Shri Arun Kumar Nehru, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 881/90]

Newsprint Allocation Policy for the Licensing year 1990-91

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to lay on the Table a copy of the Newsprint Allocation Policy for the Licensing year 1990-91 (Hindi and English versions). [Placed in Library, See No LT 882/90]

Conduct of Elections (Amendment) Rules, 1990 and conduct of Election (Second Amendment) Rules, 1990

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—

- (1) The Conduct of Election (Amendment) Rules, 1990 published in Notification No. S.O. 168(E) in Gazette of India

dated the 23rd February, 1990.

- (2) The Conduct of Elections (Second Amendment) Rules, 1990 published in Notification No. S.O. 335 (E) in Gazette of India dated the 23rd April, 1990. [Placed in Library. See No. LT 883/90]

Notification under Banking. Regulation Act, 1949, Review on and Annual Report of General Insurance Corporation of India, Bombay for 1988-89, and Oriental Insurance Company Ltd. New Delhi for 1988-89 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, on behalf of Shri Anil Shastri, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi, and English versions) under sub-section (II) of section 45 of the Banking Regulation Act, 1949:—

- (i) S.O. 150 (E) published in Gazette of Indian dated the 19th February, 1990 specifying the 20th February, 1990 as the prescribed date in relation of the scheme for the amalgamation of the Bank of Thanjavur Limited with Indian Bank.

- (ii) S.O. 151 (E) published in Gazette of India dated the 19th February, 1990 regarding scheme for amalgamation of the Bank of Thanjavur Limited with Indian Bank.

- (iii) S.O. 152 (E) published in Gazette of India dated the 19th February, 1990 specifying the 20th February, 1990 as the

prescribed date in relation to the scheme for the amalgamation of the Parur Central Bank Limited with Bank of India.

- (iv) S.O. 153 (E) published in Gazette of India dated the 19th February, 1990 regarding scheme for amalgamation of the Parur Central Bank Limited with Bank of India.

- (v) S.O. 154 (E) published in Gazette of India dated the 19th February, 1990 specifying the 20th February, 1990 as the prescribed date in relation to the scheme for the amalgamation of the Bank of Tamilnadu Limited with Indian Overseas Bank.

- (vi) S.O. 155 (E) published in Gazette of India dated the 19th February, 1990 regarding scheme for amalgamation of the Bank of Tamilnad Limited with Indian Overseas Bank. [Placed in Library. See No. LT-884/90]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year 1988-89.

- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-885/90]

- (b) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Oriental Insurance Company Limited New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT.886/90]
- (c) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1988-89.
- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-887/90]
- (d) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1988-89.
- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-888/90]
- (e) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year 1988-89.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-889/90]
- (3) A copy each of the following Reports (Hindi and English versions):—
- (i) Report of the Jaipur Nagaur Aanchalik Gramin bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-890/90]
- (ii) Report of the Barabanki Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See. No. LT 891/90]
- (iii) Report of the Farrukhabad Gramin bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See. No. LT-892/90]
- (iv) Report of the Bolangir Anchalik Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-893/90]
- (v) Report of the Pragjyotish Gaonlia Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-894/90]
- (vi) Report of the Malaprabha Grameena Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-895/90]

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| (vii) | Report of the Mayurakshi Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-896/90] | | thereon. [Placed in Library. See No. LT-896/90] |
| (viii) | Report of the Marathwada Gramin Bank, Nanded, for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-897/90] | (xv) | Report of the Kalahndi Achalika Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-904/90] |
| (ix) | Report of the Koraput Panchabati Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-898/90] | (xvi) | Report of the Basti Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-905/90] |
| (x) | Report of the Pandyan Grama Bank, Sattur, for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-899/90] | (xvii) | Report of the Allahabad Kshetriya Gramin Bank, for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-906/90] |
| (xi) | Report of the Monghyr Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-900/90] | (xviii) | Report of the Faizabad Kshetriya Gramin Bank, for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-907/90] |
| (xii) | Report of the Puri Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-901/90] | (xix) | Report of the Fatehpur Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-908/90] |
| (xiii) | Report of the Mithila Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-902/90] | (xx) | Report of the Raigarh Kshetriya Gramin Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-909/90] |
| (xiv) | Report of the Palamau Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report | (xxi) | Report of Venkateswara Grammeena Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-910/90] |

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| (xxii) | Report of the Gomti Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-911/90] | | the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT 918/90] |
| (xxiii) | Report of the Cachar Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-912/90] | (xxx) | Report of the Indore-Ujjain Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-919/90] |
| (xxiv) | Report of the Kalpatharu Grammeena Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-913/90] | (xxxi) | Report of the Hazaribag Kshetriya Gramin Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-920/90] |
| (xxv) | Report of the Kolar Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-914/90] | (xxxii) | Report of the Pithoragarh Kshetriya Gramin Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-921/90] |
| (xxvi) | Report of the Nagaland Rural Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-915/90] | (xxxiii) | Report of the Malwa Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-922/90] |
| (xxvii) | Report of the Vindhayavasini Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-916/90] | (xxxiv) | Report of the Parvatiya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-923/90] |
| (xxviii) | Report of the Ratnagiri Sindhudurg Gramin Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-917/90] | (xxxv) | Report of the Sabarkantha-Gandhinagar Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-924/90] |
| (xxix) | Report of the Surendranagar-Bhavnagar Gramin Bank for | (xxxvi) | Report of the Gopalganj Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report |

- thereon [Placed in Library See No LT-925/90] had promised to give us a hearing
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March 1989 (No 10 of 1990) - Union Government (Railways) under article 151 (1) of the Constitution [Placed in Library See No LT-926/90]
- SHRI KALKA DAS (Karol Bagh) Mr Speaker, the Prime Minister had made a statement in the House that Legislative Assembly would be given to Delhi within 2-3 days but nothing had been done upto now (Interruptions)
- (5) A copy of the Appropriation Accounts, Railway for the year 1988-89, Part-I-Review (Hindi and English versions) [Placed in Library See No LT 927/90]
- SHRI MADAN LAL KHURANA Sir, it was promised that Delhi would be given statehood but (Interruptions)
- (6) A copy of the Appropriation Accounts Railways for the year 1988-89, Part II-Detailed Appropriation Accounts (Hindi and English versions) [Placed in Library See No LT 928/90]
- MR SPEAKER Khurana Sahib, I would like to allow you to speak, but precedence has to be given to the adjournment motion. I would allow you to speak, later (Interruptions)
- (7) A copy of the Block Accounts (including capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for the year 1988-89 (Hindi and English versions) [Placed in Library See No LT 929/90]
- MR SPEAKER You are an experienced man (Interruptions)
- SHRI MADAN LAL KHURANA Mr Speaker Sir I have come to know that in the report of the B A C this item had not been included in the next week's list of business. The previous Government had detained it and now the present Government is trying to delude us (Interruptions)
- MR SPEAKER Right now the adjournment motion is being taken up and, therefore, you may please sit down

[English]

SOME HON MEMBERS Sir we also have some points

MR SPEAKER I know I will allow afterwards The Adjournment Motion takes precedence

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi) first you listen to my point of view You

[English]

Nothing will go on record Please take your seat

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) Sir I want to raise a matter which has very serious implication on the security of this country This is with regard to the passing of the secrets of Indian submarines which have been purchased from West Germany, from the HDW Company Now, there is always a suspicion that they have given the

drawings and designs of this submarine to South Africa. Now it is clear that they have also given all operational data, thereby making our submarines totally useless. This matter requires to be discussed in the House and I have given a notice for Calling Attention or Short Duration Discussion. So, please admit the matter in either form and arrange for a discussion next week. (*Interruptions*)

MR. SPEAKER: Shri Amal Datta, let us take up the Adjournment Motion.

(*Interruptions*)

SHRI AMAL DATTA: Sir, I am not opposing that; but I want a statement. (*Interruptions*)

MR. SPEAKER: You have made your point. Please take your seat.

[*Translation*]

SHRI MITRA SENYADAV: (Faizabad): Mr. Speaker, Sir, I am on a point of order

MR. SPEAKER: Please take your seat. Right now we are taking up Adjournment Motion.

(*Interruptions*)

[*English*]

MR. SPEAKER: Mr. Home Minister.

(*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): There is a demand from all the parties—especially BJP, the left parties and other parties—regarding the new set up about Delhi. The Prime Minister gave an assurance... (*Interruptions*)

PROF. SAIF UD DIN SOZ (Baramulla): Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

PROF. SAIF UD DIN SOZ: Hon. Home Minister is on his feet.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: What is your point of order?

[*English*]

PROF. SAIF UD DIN SOZ: Under rule 376, I am raising this issue. When the hon. Home Minister is responding to some Member's statement, we also have statements to make. (*Interruptions*) This is not in the business. I want to know how the Home Minister is responding because we have also issues. (*Interruptions*) This is not a listed item.

[*Translation*]

MR. SPEAKER: Please sit down Mr. Soz.

[*English*]

Mr. Akbar, please take your seat. (*Interruptions*)

Mr. Kamal Nath, please take your seat.

(*Interruptions*)

PROF. SAIF UD DIN SOZ: My point is simple. You have allowed adjournment motion to be moved by Mr. Sathe. (*Interruptions*)

MR. SPEAKER: I know that. I know, Mr. Soz, how to regulate the House. Please take your seat.

[*Translation*]

SHRI KALKA DAS: Mr. Speaker, Sir, we want to know whether Delhi is being given state hood or not?

[English]

PROF SAIF UD DIN SOZ What is the agenda? What is the business? (*Interruptions*) Home Minister cannot rise like this because we have also issues I have also to raise an issue regarding Kashmir

MR SPEAKER Mr Home Minister

(*Interruptions*)

PROF SAIF UD DIN SOZ Now, you allow us to raise In the Zero Hour you had adopted a procedure Sir what is the business this time? You tell me what is the agenda (*Interruptions*) He is raising an issue outside the agenda We have not approved this business (*Interruptions*) I have a serious objection to this I want you to decide I am quoting the rule This is not a listed item in the business (*Interruptions*) It will create anarchy in the House My Point is this You have allowed you are the judge You can decide anything You have taken the decision that you have allowed an adjournment motion Apart from that, there were only listed items There is the procedure of allowing us during the Zero Hour for one or two minutes You have not heard us Yet the Home Minister rises on his feet to answer somebody nearer him

SHRI HARIN PATHAK (Ahmedabad) He is an hon Member of this House he is not somebody You cannot dictate to the Speaker (*Interruptions*)

PROF SAIF UD DIN SOZ This is not correct (*Interruptions*) This is not a listed item (*Interruptions*) I raise an objection (*Interruptions*)

SHRI MUFTI MOHAMMAD SAYEED Sir, an assurance was given by the hon Prime Minister (*Interruptions*)

PROF SAIF UD DIN SOZ Mr Home Minister I have objection because it is against the procedure (*Interruptions*) Is he responsible to Mr Khurana? (*Interruptions*) He should also listen to us (*Interruptions*) Then,

you allow him to make the statement (*Interruptions*)

SHRI HARIN PATHAK Who is he to dictate the Speaker? (*Interruptions*) You cannot dictate the Speaker

MR SPEAKER I have already called upon Mr Vasant Sathe

(*Interruptions*)

PROF P J KURIEN (Mavelikara) Once the adjournment motion is permitted, no other business can take place I am referring to Rule 61 Nobody else should be allowed to speak, not even the Home Minister you have called upon Mr Vasant Sathe to speak Then what is going on now? (*Interruptions*)

[Translation]

MR SPEAKER I know that Mr Soz, Please sit down I know that I have asked Mr Sathe to speak after the adjournment Motion was taken up

[English]

Af I have called upon Mr Sathe, no other business can be taken up But as some hon Members were agitated, I thought that, in order to allay their apprehensions, the Home Minister may be allowed to make a submission I thought that this is a special case and so I allowed him If there are objections to that I now call upon Mr Sathe to speak

(*Interruptions*)

MR SPEAKER Mr Upendra

(*Interruptions*)

[Translation]

MR SPEAKER What difference will it make? It will take only two minutes Please sit down

[English]

Please, take you seats. You know only the Rule Book.

(Interruptions)

SHRI HARIN PATHAK: You are not to dictate the Speaker and the House. (Interruptions)

MR. SPEAKER: I agree with you. But you are also to see the mood of the House.

(Interruptions)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, you allowed the Home Minister to reply to the point raised by some Members. He has not completed his sentence and they are all shouting. What is this? (Interruptions)

MR. SPEAKER: Please allow the House to function.

(Interruptions)

MR. SPEAKER: Rules are there for the conduct of the business of the House. I do not want to go beyond the Rules. But let us see that the House functions in an orderly manner.

(Interruptions)

SHRI P. CHIDAMBARAM: The BJP cannot change the rules of the House. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): You can suspend the rule. (Interruptions)

MR. SPEAKER: Shri Saifuddin Choudhury.

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, may I make a submission in order to break this impasse? I remind you of earlier precedents when in the last Parliament or any earlier time, an adjournment motion was accepted or allowed to be moved, then the Speaker used to allow certain other matter before the House at that particular time and then it was taken up ... (Interruptions)

SHRI HARISH RAWAT: No.

AN HON MEMBER: Do not be so rigid.

SHRI G.M. BANATWALLA: Why not? Nobody else can take the floor.... (Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Sir, I request you to allow the Minister and then the adjournment motion may be taken up... (Interruptions)

SHRI P. UPENDRA: Sir, Rule 61 of the Rules of Procedure and Conduct of Business in Lok Sabha says:

"The motion 'that the House do now adjourn' shall be taken up at 1600 hours..."

SHRI JANARDHANA POOJARY (Mangalore): Or... (Interruptions)

SHRI KAMAL CHAUDHRY (Hoshiarpur): The Adjournment Motion has already been admitted by the Speaker. Why are you over-ruling him?

(Interruptions)

SHRI P. UPENDRA: You please wait. Let me complete. (Interruptions)

"Or at an earlier hour if the Speaker after considering The state of business in the House so directs."

You have already asked the Home Minister to speak. they cannot object it. Where is the rule that is should be taken up imme-

diately? There is no rule that it should be taken up immediately. (*Interruptions*) Why did you allow Papers to be Laid then? (*Interruptions*)

Sir, it is your discretion. (*Interruptions*)

SHRI G.M. BANATWALLA: Rule 378, says.

MR. SPEAKER: I have gone through the rules.

(*Interruptions*)

SHRI P. UPENDRA: Let me complete first. I request you to allow the Home Minister to speak. (*Interruptions*)

SHRI VASANT SATHE: You have called upon me to speak on the Adjournment Motion. I am starting my speech. (*Interruptions*)

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I have one request to you and to the Leader of the Opposition and to the entire House. Under Rule 376... (*Interruptions*) At least on the rules, I will not be caught.

I have one request particularly to the Leader of the Opposition and to Mr. Sathe who is moving the motion that we are very much interested that the debate on Adjournment Motion should go in an orderly manner because it is a matter of urgent public importance of recent occurrence. I myself got up and said that it is your domain. You must have seen that when you announced it we did not even divide the House. We want seriously put forward our view points on the Adjournment Motion. (*Interruptions*)

Therefore, my request to the mover of the Adjournment Motion is that in order that the debate on the Adjournment Motion should go in an idealistic manner and properly debated, only for a few minutes alone allow the Home Minister to make a Statement and then you can proceed.

MR. SPEAKER: Yes, Mr. Rajiv Gandhi,

the Leader of Opposition.

(*Interruptions*)

MR. SPEAKER: Mr. Banatwalla, please. I have called upon Shri Gandhi. Let us hear him. Let us hear the Leader of the Opposition.

SHRI RAJIV GANDHI (Amethi): Mr. Speaker, Sir, the issue before the House is a very important issue. It is not just a question of Meham's elections; it is a question of survival of democracy in our country and the kind of democracy that we want in our country. (*Interruptions*)

Sir, we too are worried about the Statehood of Delhi. We want Statehood for Delhi. But there is a time and place for everything. Today, the important question is what sort of democracy do we want in our country and will it survive? That is much more important. We can take up the issue of Delhi on Monday. There will be no problem. I submit, Sir, that if the hon. Members from the Opposition.... (*Interruptions*)

PROF. P.J. KURIEN: You are going to become Opposition Members soon.

SHRI RAJIV GANDHI: I mean hon. Members opposite.

Sir, I was talking about Mr. Advani. He made a very strong statement. We appreciate what he said with regard to Meham. I would request him to talk to his Party Members and to use his influence. Mr. Dandavate has raised the importance of the issue. Let him control his Members. We want a serious debate on this. Let the ruling, Treasury Benches and their supporting Parties ensure a smooth debate.

[*Translation*]

SHRI LAL KRISHNA ADVANI (New Delhi): I am in complete agreement with the leader of the opposition that now we should discuss the Meham issue seriously. The main reasons why this furore, this exchange

of words is taking place today is probably that the hon. Home Minister wanted to make a two-minute statement... (*Interruptions*) Mr. Speaker, Sir, this is not the first incident of its kind. If a member or two have drawn the attention of the Government to some matter, and the Government wants to give a clarification... (*Interruptions*)

Some people can't transcend their nature. Hon. Speaker, Sir, I would like to impress upon the leader of the Opposition that the discussion on granting statehood to Delhi will be taken up only later on and not today. We only wanted to know the Government's stand on this issue whether it will come up in this session. That will take only one minute. The hon. Home Minister had stood up to speak on it. It would have been finished by now... (*Interruptions*) So far as rules are concerned, you have every right to permit a Minister to make a statement before the house, whenever he distress to do so. I would like to state that we are not in favour of converting this matter into a prestige issue. Despite our restraint, we have been witnessing how a mere 10, 15 or 25 people stand up and compel you to accept their demands. We shall not let this happen... (*Interruptions*)

I declare once again that my party will accept whatever ruling is given here by you.

[*English*]

SHRI RAJIV GANDHI: Sir, I would request the Members opposite not to delay and try to defuse the Meham issue.

13.00 hrs.

This is the impression that is going to the country. It will be a bad impression. For almost 45 or 50 minutes now, they have been trying to avoid a debate on Meham, and trying to delay discussing it. (*Interruptions*)

SOME HON. MEMBERS: No.

SHRI RAJIV GANDHI: Sir, once you have called the adjournment motion, once

you have called the first speaker to start the adjournment motion... (*Interruptions*) No; he was called. (*Interruptions*) Sir, to the best of my knowledge, there is no procedure to adjourn the adjournment motion. (*Interruptions*)

PROF. SAIF UD DIN SOZ: Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

(*Interruptions*)

SHRI HARIN PATHAK: You have wasted half an hour. Now you are talking about the seriousness of Meham. You wasted 45 minutes in talking about Meham. And what happened in Amethi when Dr. Sanjay Singh was shot? (*Interruptions*)

PROF. SAIF UD DIN SOZ: Please hear me, Sir, for two minutes. (*Interruptions*)

[*Translation*]

MR. SPEAKER: You have already raised your point of order.

PROF. SAIF UD DIN SOZ: Please listen to me. It will solve the problem. I will take only two minutes.

MR. SPEAKER: Shri Rajiv Gandhi and Shri Advani have already spoken on it.

PROF. SAIF UD DIN SOZ: I will speak on rules. If you allow anybody to speak on a matter other than the adjournment motion, or the listed items, you should also give me an opportunity to speak. Otherwise, let speakers confine themselves to the adjournment motion or the listed business.

[*English*]

MR. SPEAKER: Order, please.

I think that when some hon. Members were agitated about the situation, they raised it. After that, I called Mr. Sathe to move the

*Threat to democracy as a
result of political murders &
criminalisation of politics as in Meham*

adjournment motion. After they raised it, when the Home Minister Mr. Mufti wanted to respond, I naturally thought that the House would agree that in order to have an orderly debate, there would be no objection to Mr. Mufti responding to the apprehensions or issues that were raised by the hon. Members like Mr. Khurana and others. There are serious objections. Points of order were raised. I have gone through Kaul and Shakhthar. For the benefit of the hon. Members, I should read it out:

"After leave of the House to the moving of an adjournment motion has been granted and hour fixed for discussion, the Speaker has to allow the motion to be moved, except where some new situation has arisen due to which discussion on the motion cannot take place without infringing the Rules. It is, however, open to a Member not to move the motion even though leave of the House to its moving has been granted and time for its discussion fixed. Commencement of the discussion on the motion is normally not delayed beyond the scheduled hour unless it is absolutely necessary to do so, e.g. to complete a division already in progress, or with the consent of the mover."

So, the rules are clear. I think I should not infringe the rules. I would call upon the Home Minister to respond... (*Interruptions*)

SOME HON. MEMBERS: No.

MR. SPEAKER: Please listen to me.

(*Interruptions*)

MR. SPEAKER: I would call upon the Home Minister to respond to the apprehensions which have been aired by the hon. Members from Delhi, just immediately after the adjournment motion is over.

Now Mr. Sathe.

13.05 hrs.

ADJOURNMENT MOTION

Threat to democracy as a result of political murders and criminalisation of politics as in Meham

[*English*]

SHRI VASANT SATHE (Wardha): I beg to Move: "That this House do now adjourn."

The whole nation is concerned with what happening in Meham. I have no doubt in my mind that you and the entire House are very much worried about the democratic process of our country, which is one of the best processes in the world. Since Independence, everyone knows it, we can take legitimate pride that our nation has been able to establish a democratic functioning of Government. Since Independence, we have been holding elections in a free and fair manner, by and large, apart from certain aberrations that might have taken place. The world community has congratulated India for being an ideal democratic nation. We are having the largest number of electorate in the world; it is larger than some of the populations of larger democracies and the biggest democracies in the world. In this context, when we consider the situation that is now developing, the trends which we see, we will find that here is a State which is close to the Capital of India where very recently a deliberate political attempt was made to scuttle and crush political opposition. A candidate has stood up against a particular person. I am not going to name him who has the authority to govern the State. If such a person himself is also a candidate in Meham, if you find suddenly that booths are captured—everyone knows about it—firing is taking place, more than 50 persons are killed, then the Election Commission has to